

ITEM NO.8

COURT NO.14

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 14147/2015

LIFE INSURANCE CORPORATION OF INDIA & ANR.

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(ONLY C.A. NO. 14161/2015 TO BE LISTED BEFORE HON'BLE JUDGE IN CHAMBER)

WITH

C.A. No. 14161/2015 (XVI)

Date : 28-02-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
[IN CHAMBER]

For Appellant(s) Mr. Puneet Taneja, AOR

For Respondent(s) Mr. A. Deb Kumar, Adv.
Ms. A. Deepa, Adv.
Mr. Kulbhushan Arora, Adv.
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 14161/2015:

Delay caused in filing spare copies is hereby condoned.

Registry to issue notice upon legal heirs of deceased respondent No. 4, returnable within four weeks.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER